

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

(6)

O.A.1855 of 1993

Date of Decision: 18th January, 1994
Hon'ble Shri J. P. Sharma, Member(J)

Shri M. R. Telang
S/o Late R. B. Telang
R/o Railway Quarter No.19/10
Sewa Nagar
NEW DELHI

.. Applicant

By Advocate Shri V. P. Kohli
Vs.

Union of India
Through:

1. General Manager
Northern Railway
Baroda House
NEW DELHI

2. Divisional Supdtg. Engineer
(Estate)
Northern Railway
D.R.M. Office
NEW DELHI

3. Estate Officer
D.R.M. Office
Northern Railway
NEW DELHI

.. Respondents

By Advocate Shri K. K. Patel

O R D E R (Oral)

Hon'ble Shri J. P. Sharma, Member(J)

The applicant has since retired from Railway service with effect from 30th June, 1989. He is an allottee of Railway Quarter No.19/10, Railway Colony, Sewa Nagar, New Delhi. The permission to retain the quarter was granted to him on medical grounds upto February, 1990. Proceedings for eviction under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 are pending against him before the competent authority for which a notice was issued to him on 19th August, 1993.

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(7)

There is another notice for levy of damages under
Section(3) of the aforesaid Act by which a sum of
Rs.40,260 is due against the applicant on the date
of notice. The applicant has prayed for payment of
D.C.R.G. and stay of the proceedings pending before
the Estate Officer.

2. A notice was issued to the respondents who
contested the application by filing a reply.

3. When the case was taken up for hearing, the
learned counsel for the applicant stated that the
proceedings before the Estate Officer have not yet
been concluded and that he wants to withdraw the
case.

4. The learned counsel for the respondents have
no objection.

5. The application is dismissed as withdrawn.

J. P. Sharma

(J. P. Sharma)
Member (J)

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